

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No. 233 – IA/895(AHM)2022  
In  
CP(IB) 453 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Panda Water Tech Pvt Ltd  
V/s  
Rudrasiva Infracon Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 07/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Neel Vasant, Proxy Advocate for  
: Mr. Tirth Nayak, Advocate  
For the Respondent :

**ORDER**  
**(Hybrid Mode)**

Respondent are already ex-parte. However, at the request of learned Proxy Counsel for the applicant the matter stand adjourned along with direction to apprised the status of compliance of last order dated 01.04.2024.

Re-list on 25.06.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**